



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**O.A. No.61/955/2020  
(Dy. No. 4187/20)**

Jammu this the 3<sup>rd</sup> day of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

Krishna Devi age 45 years, W/o Girdhari Lal, R/o Village Gulandra (Bhalara),  
Tehsil Thathri, District Doda

.....Applicant  
(Mohd. Yasir Akhoon, Advocate)

**Versus**

1. Union Territory of Jammu & Kashmir, through Principal Secretary to Government, Power Development Department, J&K Government, Civil Secretariat, Jammu/Srinagar.
2. The Managing Director, J&K Power Development Corporation, Jammu.
3. The Chief Engineer, Generation Wing, Power Development Corporation, Jammu.
4. The Superintending Engineer, Generation Circle \_ III, Power Development Corporation, Jammu.
5. The Executive Engineer, Generation Division, Power Development Corporation, Udhampur.

..... Respondents

(Mr. Amit Gupta, AAG)

**ORDER (ORAL)****Hon'ble Mr. Anand Mathur, Member (A)**

1. It is submitted by the learned counsel for the applicant as well as Mr. Amit Gupta, learned A.A.G. for respondents that the case pertains to Power Development Corporation. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of both the learned counsel and learned A.A.G. has force and it is to be accepted. Power Development Corporation has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. The Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Power Development Corporation under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Power Development Corporation.

4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly OA is dismissed having no jurisdiction. Applicant is at liberty to approach appropriate forum, if he so advised. No order as to costs.

**(Anand Mathur)  
Member (A)**

**(Rakesh Sagar Jain )  
Member (J)**

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